SHRI RAMAKRISHNA HEGDE (Karnataka): Why don't you disclose the name?

SHRI ARVIND GANESH KULKARNI: I do not know, it is for the Government to disclose the name.

SHRI NARASINGHA PRASAD NANDA: When Mr. Bhupesh Gupta was Member of this House, he had mentioned the name, but somehow that name did not come on the record. The name is known to all the members of the ruling party. He is prominent member of the ruling party. They should come forward with the name.

Reference to the reported marriages of Indian Girls with nationals of Gulf countries.

श्री सैयद रहमत अली (आंध्र प्रदेश) : जनाब डिप्टी चेयरमैन साहब, मैं आपकी इजाजत से एक इंतिहाई अहमतरीन मसले के ताल्लुक से हुकूमत की तवज्जह मबजूल कराना चाहता हूं ।

सारी दुनिया इस बात से वाकिफ़ है कि हिन्दुस्तान के ताल्लुकात अरब ममालिक के साथ हमेशा ही दोस्ताना रहे हैं । अरब ममालिक से हर मसले के ताल्लुकात से हिन्दुस्तान ने हमेशा ही दोस्ताना और बिरादराना रवैया अख्तियार किया है । लेकिन मैं बहुत ही दुख और अफ़सोस के साथ एक अहमतरीन मसले के बारे में इस हाउस की तवज्जह और हुकूमत की तवज्जह मबजूल कराना चाहता हूं कि अरब ममालिक से जो लोग वीसा लेकर हिन्दुस्तान आते हैं, उन लोगों ने हिन्दुस्तान के बाज़ शहरों में, खासकर हैदराबाद, बंगलौर और बम्बई में, अपने अय्याशी के अड्डे बना रखे हैं । मैं बहुत दुख और अफ़सोस के साथ यह बात कहना चाहता हूं कि 50–60 की उम्र का एक जईफ़ आदमी हैदराबाद, बंगलौर और बम्बई के शहरों में जाकर कम उम्र की, 15–16 साल की और बाज़ सूरतों में 16 वर्ष से भी कम उम्र की बच्चियों से शादी करता है । मैं गवर्नमेंट से पूछना चाहता हूं कि जो अरब ममालिक से लोग हिन्दुस्तान आते हैं, उनका जो परपज आफ विज़िट है वीसा में, वह क्या बतलाते है? अगर उनका परपज आफ विज़िट वाजेह है तो उन्हें हिन्दुस्तान आने की इजाजत दी जानी चाहिए । मुझे दुख और अफसोस के साथ कहना पड़ता है कि जिन बच्चियों को यहां से वह ब्याह करके ले जाते हैं, अपने मुल्क में ले जाने के बाद थोड़ी देर अय्याशी करते हैं और फिर उन्हें तल्लाक दे देते है । फिर वह बच्चियां दूसरे के हाथ बिकने लगती हैं । यह खतरनाक मसला है जिससे न सिर्फ हिन्दुस्तान की मुस्लिम बिरादरी की बदनामी है बल्कि हिन्दुस्तान की इज्जत का भी इससे कौमी ताल्लुक पैदा होता है । हिन्दुस्तान में 14 करोड़ मुसलमान बसते हैं । दुनिया में जो मुस्लिम आबादी वाले ममालिक हैं उनमें इंडोनेशिया के बाद हिन्दुस्तान को दूसरा मुस्लिम आबादी वाला बड़ा मुल्क करार दिया जाता है । मुझे दुख के साथ कहना पड़ता है कि बाज़ फिरकापरस्त मुस्लिम कायदीन इन शादियों की हिमायत करते हैं । मैं उन मुस्लिम कायदीन से यह पूछना चाहता हूं कि क्या वे अपनी बहन बेटियों को इन जईफुल उम्र बुढ्ढों के हवाले करने के लिए तैयार हैं? मैं हुकूमत से, खास तौर पर इस बात की ख्वाहिश और दरख्वास्त करूंगा कि हिन्दुस्तान में आकर इन शादी ब्याह करने वालों पर पाबन्दी लगाये या कम से कम यह बापाबन्दी लगाई जाय कि अरब ममालिक में शादी के लिए जो कायदे व जाब्ते मुकर्रर हैं, उन पर अमल किया जाए ताकि हमारी बहनों और बेटियों की इज्जत का नीलाम न हो सके ।

श्री नागेश्वर प्रसाद शाही (उत्तरप्रदेश): श्रीमन्, मैं इस बात की ताईद करता हूं और मांग करता हूं कि सरकार को कानून बनाकर इस पर पाबन्दी लगानी चाहिए।

REFERENCE TO THE NEED TO DECLARE ANCESTRAL HOUSE OF SIR SYED AHMED KHAN, IN DELHI, AS NATIONAL PROPERTY

SHRI SYED SHAHABUDDIN (Bihar): Mr. Deputy Chairman, Sir, with your permission, I would like to draw the attention of the Government and the other concerned authorities to the need for the protection of the ancestral house of Sir Syed Ahmed Khan in Delhi.

Sir, Sir Syed Ahmed Khan is a well-known figure in our recent history. He was one of the makers of modern India, the father of Muslim renaissance in the sub-continent. He was founder of the Aligarh Muslim University and he was a great man, an encyclopaedi personality, a philosopher, an educationist, a scientist and archaeologist, a historian and an essapist—all rolled into one. In fact, he was a master of style so far as Urdu prose is concerned. His ancestral house which is located in Tiraha Bahram Beg, Sir Syed Ahmed Khan Road, in Darya Ganj, Delhi, is now in a very dilapidated state. In fact, it has been parcelled into small godowns, workshops and little *Karkhanas*. There has been a public demand for some time that this house, which is of national importance, should be acquired by the Government. A memorandum to this effect was submitted by the Anjuman Taraqqui Urdu to the then Lieut. Governor of Delhi, Shri Jagmohan, and many articles and supporting letters have appeared in the press. But no response has been forthcoming so far. Sir, I would appeal to the Government and to the Aligarh Muslim University as well as to the Aligarh Muslim University Old Boys' Association and also the All-India Muslim Educational Conference, an organisation which was founded by Sir Syed Ahmed Khan, that they should join hands in having this house declared as a monument of national importance and it should be acquired and it should be restored and converted into an academic centre for the use of the staff and students of the Aligarh Muslim University when they visit Delhi. Thank you.

MR. DEPUTY CHAIRMAN: Now we shall take up Motions for election. Shri C. P. Singh.

MOTION FOR ELECTION TO THE SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY TRIVANDRUM

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): Sir, I beg to move:

> "That in pursuance of clause (j) of section 5 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980 (52 of 1980) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): Sir, on behalf of my colleague, Shri Shivraj V. Patil, I beg to move:

> "That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948 (31 of 1948) this Ho-